

ITEM NO.23

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION(CRIMINAL) Diary No(s). 18738/2024

GHULAM NABI GUIDE

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.103138/2024-EXEMPTION FROM FILING
AFFIDAVIT and IA No.103136/2024-EXEMPTION FROM CUSTODY CERTIFICATE)

Date : 22-10-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Ms. Warisha Farasat, Adv.
Mr. Talha Abdul Rahman, AOR
Mr. Aman Naqvi, Adv.
Mr. M Shaz Khan, Adv.
Mr. Sudhanshu Tewari, Adv.
Mr. Rafid Akhter, Adv.

For Respondent(s)

Mr. Tushar Mehta, Solicitor General
Mr. K.m.nataraj, A.S.G.
Mr. Kanu Agrawal, Adv.
Ms. Ruchi Kohli, Adv.
Mr. Gaurang Bhushan, Adv.
Mr. Aaditya Shankar Dixit, Adv.
Mr. Vinayak Sharma, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner after arguing at length, seeks permission to withdraw this writ petition to take such steps as may be permissible in law.
2. Permission is granted.
3. Hence, the writ petition is disposed of as withdrawn with liberty as prayed for.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)

